

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: 14-12-87

IA I IN

APPLICATION NO

384

/87(6)

W.P.No.

APPLICANT

Vs

RESPONDENTS

Shri P. Vasudeva Rao

The GM, Southern Railway, & 2 Dms

To

1. Shri P. Vasudeva Rao
Assistant Engineer
Southern Railway
18, Miller's Road
Bangalore - 560 046
2. Shri U.L. Narayana Rao
Advocate
581, IV Main Road
Sadashivanagar
Bangalore
3. The General Manager
Southern Railway
Park Town
Madras - 3
4. The Director(Establishment)
Railway Board
Rail Bhavan
New Delhi - 110 001
5. Shri M. Sreerangaiah
Railway Advocate
3, S.P. Building, 10th Cross
Cubbonpet Main Road
Bangalore - 560 002

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~XXXXX~~

~~XXXXXX~~ passed by this Tribunal in the above said application

on 8-12-87.

RECEIVED 5 copies 15/12/87
Diary No. 1525/87

Date: 16.12.87 AD

Encl: as above.

Parvatheshwar
DEPUTY REGISTRAR
(JUDICIAL)

8C

In the Central Administrative
Tribunal Bangalore Bench,
Bangalore

ORDER SHEET

Application No. 384 of 1987(F)

Respondent

.....
Rasudeva Rao

vs The G.H. Southern Rly & Another

Counsel for Applicant

M. Narayana Rao

Advocate for Respondent

M. Srirangaiah

Date	Office Notes	Orders of Tribunal
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3/11/87
KSPVC/LHARM

Orders on IA No.1 - Application for extension of time: In this IA the Respondents have sought for extension of time by another two months for complying with the directions made by this Tribunal in para 7 of its order dated 16.10.87.

Shri M. Srirangaiah, learned counsel for the Respondents urges for extending the time sought for in the IA.

Shri Chandrakanth Goulay appearing for Shri M.L. Narayana Rao opposes the granting of extension of time.

We are of the view that the facts and circumstances stated by the in IA No.1 justify

DEPUTY REGISTRAR
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

**IN THE CENTRAL ADMINISTRATIVE
TRIBUNAL ADDITIONAL BENCH,
BANGALORE**

384Rs87

Order Sheet (contd)

ate	Office Notes	Orders of Tribunal
		<p>grant of a reasonable extension of time. We, therefore, allow this application and extend time for complying with directions contained in para 7 of the order till 31.12.1987. IA No.1 is disposed accordingly.</p> <p>VICE CHAIRMAN</p> <p>bsv</p> <p><i>DR. S. K. S.</i></p> <p>MEMBER (A)</p> <p><i>- True Copy -</i></p> <p><i>RE-Verbalized by DEPUTY REGISTRAR CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</i></p> <p><i>RE-Verbalized by DEPUTY REGISTRAR CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</i></p> <p><i>RE-Verbalized by DEPUTY REGISTRAR CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</i></p>